

Petition(s) for Special Leave to Appeal (C) Nos.29327-29328/2019

(Arising out of impugned final judgment and order dated 14-10-2019 in CAAT(I) No. 957/2019 10-10-2019 in PAO No. 11/2019 passed by the Directorate Of Enforcement)

COMMITTEE OF CREDITORS

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT & ORS.

Respondent(s)

(With IA No. 191413/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-12-2019 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Bishwajit Dubey, Adv.  
Mr. Spandan Biswal, Adv.  
Ms. Srideepa Bhattacharyya, Adv.  
Mr. Aditya Marwah, Adv.  
For M/s Cyril Amarchand Mangaldas Aor, AOR

For Respondent(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. Neeraj Kishan Kaul, Sr. Adv.  
Mr. Manmeet Singh, Adv.  
Mr. A.R. Frey, Adv.  
Ms. Nishtha Chaturvedi, Adv.  
Ms. Abhilasha Khanna, Adv.  
Mr. Varun Mathur, Adv.

Ms. Misha, Adv.  
Mr. Shantanu Chaturvedi, Adv.  
Ms. Charu Bansal, Adv.  
Mr. S. S. Shroff, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice returnable in February, 2020.

In the meantime, there shall be stay of Provisional Attachment Order No.11/19 dated 10.10.2019 passed by the Directorate of Enforcement (ED).

(SANJAY KUMAR-II)  
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)  
ASSISTANT REGISTRAR